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HIGH COURT OF MADHYA PRADESH
M.Cr.C.No.25132/2020
(Malkhan Singh Vs. State of M.P.)

Gwalior Bench: Dated 15/09/2020

Shri D.S. Parmar, learned counsel for the applicant.

Shri Anand Sikarwar, learned PL for the respondent/State.

Matter is heard through Video Conferencing.

Learned counsel for the applicant prays for withdrawal of this bail application under Section 439 of Cr.P.C. filed by the applicant.

Prayer accepted.

Resultantly, application is dismissed as withdrawn.

(Anand Pathak)
Judge

Rashid